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## Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to BIHAR LAGISLATIVE ASSEMBLY House)

From .... 39 - PHULPARAS ... Constituency (Name of the Constituency)

Guljar Devi andaugh Nath yadar.

Aged. 45 ... years, resident of Wilage+P.o. SiswaParhiention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:

( strike out whichever is not applicable)

(1) I am a candidate set up by JANTA DAL (U) (name of the political party ) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in Rupees)
1,	Self	AASPD-0762E	occi med	(Kupees)
2.	C.	ACSPY-9715C		
3.	Dependent I Manoj Kumar	ARAPK- 8299N		
4.	Dependent 2 Binod Kumar.			
5.	Dependent 3 Prinam Kumari.	PRAPK-3857N		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Not applicable.
(b)	Name of the court, Case No. and Date of order taking cognizance :	Not applicable.
c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	Not applicable.

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Not applicable.
(b)	Name of the Court(s). Case No. and	
	Date(s) of order(s).	Not applicable.

(5) That I give herem below the details of one assets (movable and immovable etc.) of myselomy spouse and all dependents:

#### A. Details of inovable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3 Punam Kumari
11.5			Deo Nath Yadau	Without Manos	Series Kanton	FURGIN MANUELLE
1)	Cash in hand	10,000/-	21,000/-	5,0007-		
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts),	Nardina AL 30979610839 Rs - 6000/- R. A. Bank Man Sapur. A/c - 905856	Sapur. A/c-10 4496 Rb-20,000/- 2.U.B.G.B. Phulpras. A/c-926 Rb-1300/-	00105070 RS-400/- R-A-BanKMa nsapur, A/c- 104269	Bank Patna	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	- '	-	-	=	-
(iv)	The second secon	AIC POL NO 531673249 Ra. 50000/.	RIC Pol. No. 535727023 Rs- 2 Lac.	535727016		-
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.		-	-	_	_
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	SCARP10- 2011 6,00,000:00		MAHINDRO BOLERO- 4,80,000:0	-	2008 3,00,000 = 0
(vi	Jewelry, bullion and valuable thing (give details of weight and value)	6014-50 gras es-1,50,000 Selver-250gras es-20,000	7.	-	-	Sclver- 300gm

(viii) Any other assets such as value of Claims/interest	-	_			- 1
(ix, Gross Total value	8,70,000/-	1,64,300/	5,47,594.	62,000/	4,76,300/_

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
			Deo Noth Yorks	Manej Kurar	Banod Kulur	Disages Kuard
(i)	Agricultural Land Location(s) Survey number(s)	-	Seswa Barke	Szswa Barha	Siswa Bashi	
	Area (Total measurement in acres)	_	_	A P. D. M. L. C. I	0-11-85,0-4-0	
	Whether inherited property (Yes or NO)	-		No	No	_
	Date of purchase in case of self acquired property	-		21-4-89, 19-3-96 21-6-06, 21-100; 7-12-07, 7-2-11	19-3-96,16-1-08	-
	Cost of Land (in case of purchase)at the time of purchase	_	-	Total Value -		
	Any Investment on the land by way of development, construction etc.	-	-	No	No	-
ndrien.	Approximate Current market value			8,00,000=0	5,00,000 = W	_
(ii)	Non-Agricultural Land Location(s) Survey number(s)		-	SZSKA Barkiz 2298	2298	
	Area (Total measurement in sq. ft.)	-	-	1 Katha	L Katha-	-
	Whether inherited property (Yes or NO)	-	-	Yes.	yes.	-
	Date of purchase in case of self acquired property	-	-	_	_	-
	Cost of Land (in case of purchase) at the time of purchase			-	=	-
	Any Investment on the land by way of development, construction etc.	-		- Ing	-	_
	Approximate Current market value	-	-	50,000: 10	50,000 = w	-
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	-		-	-	-
	Built up Area (Total measurement in sq. ft.)	-		-	-	-

	V techer inherited property (* es or NO)	_	Olivaria de la companya della companya della companya de la companya de la companya della compan	_	-	-
İ	Date of purchase in case of seaf acontired property				-	
	Cost of property (in case of purchase) at the time of purchase		_	-	-	-
	A ny Investment on the property by way of development, construction etc.		-		-	=
	A pproximate Current market value	-			-	_
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	_	-	Siswa Barks	-	-
	Area (Total measurement in sq. ft.)	-	-	2000 59.5+	-	
	Built up Area (Total measurement in sq. ft.)	-	-	1000 59.41	-	-
	Whether inherited property (Yes or NO)		-	yes.	Yes	2
	Date of purchase in case of self acquired property	-	-		_	53
	Cost of property (in case of purchase) at the time of purchase	A	-		-	
	Any Investment on the land by way of development, construction etc.	-		-		
	Approximate Current market value	-	-	3,25,000=w	-	-
(v)	Others (such as interest in property)	_	-	-	-	*
(vi)	Total of Current Market Value of (i) to (v) above	-	-	7,65,500= 10	2,70,500-4	-

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan		-	P.N.B. New Market Patra 2,12,000:w	-	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					-

	Any other liability	-	-	-	-	
	Grand total of liabilities		_	2,12,000=4	-	
(ii)	Dues to departments dealing with government accommodation	B2has B2Man Sabha - 6,00,000:w		_	-	-
	Dues to departments dealing with supply of water	-	-	-	-	-
	Dues to departments dealing with supply of electricity	-			-	-
	Dues to departments dealing with supply of telephones/mobiles	_	-	-	-	-
	Dues to departments dealing with government transport (including aircrafts and helicopters)	-	-	_		
-	Income Tax Dues	-		-		-
-	Wealth Tax Dues	_	-	-	-	-
F	Service Tax Dues	-	-	-		-
	Municipal /Property Tax Dues			-	-	
-	Sales Tax Dues	-	11 -	-		7
-	Any other dues		-	-	-	-
-	Grand total of all Govt. dues	6,00,000-10				

### (7) Details of profession or occupation:

a. Self.....

Literate.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

# (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Cruljar Devi.
2.	Full postal address	Villaget P.D Siswa Bartis, via Phulpras
	Number and Name of the constituency and	39- PHULPARAS
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	JANTA DAL (UNITED)
4.	the blak assessment or order	No Any,

	(c) Total number of Pending cases where the court (s) have taken cognizance			•	No Any.				
5	PA	એ <b>ગ</b> િ			en for which la		17.00	Inches States	
	(a)	Candidate				- 1 Va. 11 - 1 - 1			
	(b)	Spouse:					1		
	(c)	Dependents					1		
6.		Details	of Assets and	Liabiliti	ies in rupees		the .		
		Description	Self	Spouse		Depende	ent-l1	Dependent-III	
Α.		Moveable Asset (Total value)	8,70,000/-					4,76,300/-	
B.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)			7,65,500/.	2,701	500/		
	(ii)	Approximate Current Market Price of Asset (Total Value)			14,75,000	- 6,00,	000/		
7		Liabilities							
		(i) Government dues (Total)	6,00,000/-						
		(ii) Loans from Bank, Financial Institutions and others (Total)			2,12,000/		- 41		
8.	H	ighest educational qualific	cation:	itera	te.				

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patha this the day of December 2011



# Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
- 4. The affidavit should be either typed or written legibly and neatly.